

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

BEFORE SHRI D. KARUNAKARA RAO, AM
AND
SHRI LALIET KUMAR, JM

आयकर अपील सं. / ITA No.837/PUN/2019

निर्धारण वर्ष / Assessment Year : 2013-14

Skoda Auto (India) Pvt. Ltd.,
Plot No.A-1/1,
Five Star Industrial Area,
MIDC, Shendra,
Aurangabad – 431201

PAN : AAEC3749M

.....अपीलार्थी / Appellant

बनाम / V/s.

The Pr. Commissioner of Income-tax – 2,
Aurangabad.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Hetal Sanghadia

Revenue by : Shri Deepak Garg

सुनवाई की तारीख / Date of Hearing : 06.02.2020

घोषणा की तारीख / Date of Pronouncement : 06.02.2020

आदेश / ORDER

PER LALIET KUMAR, JM :

This appeal preferred by the assessee emanates from the order of the
Ld. Pr.CIT-2, Aurangabad, dated 28.03.2019, for the assessment year 2013-
14.

2. The assessee filed a letter dt.06.02.2020 wherein he submitted that he does not want to press the appeal and requested to withdraw the appeal. Revenue has no objection in assessee's withdrawing the appeal.

3. We have heard the Ld.D.R. and perused the material on record. In view of the request of assessee to withdraw the appeal, appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of assessee is dismissed.

Order pronounced in the open Court on 6th February, 2020.

Sd/-
D. KARUNAKARA RAO
ACCOUNTANT MEMBER

Sd/-
LALIET KUMAR
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 6th February, 2020.
GCVSR

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
4. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

//सत्यापित प्रति// True Copy//

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune